

Shri Morarka: May I put one more question, Sir?

Mr. Speaker: Yes.

Shri Morarka: Is it a fact that the data collected by the National Sample Survey in their second round differed from those collected in their first round for the very same item?

Shri B. R. Bhagat: The data collected by the National Sample Survey in their second round have been published and of subsequent rounds is still being processed. Although there was no specific request from the National Income Committee for utilisation of the data collected in the first round by that Committee, in the subsequent rounds that point of view has been taken into consideration and hence a different design and methodology has been used for the collection of data.

EMPLOYEES OF INCOME-TAX DEPARTMENT,
U.P.

*2012. **Shri Rup Narain:** Will the Minister of Finance be pleased to state:

(a) the number of officers, inspectors and other employees in the Income-tax Department at present in U.P.;

(b) the number of Scheduled Caste employees among them;

(c) whether Income-tax inspectors have recently been recruited by the Income-tax Commissioner, Lucknow; and

(d) if so, the number recruited and the method of selection?

The Deputy Minister of Finance (Shri M. C. Shah): (a) Out of the 975 employees at present in the Income-tax Department in Uttar Pradesh, there are 92 officers, 48 Inspectors and 513 clerks. The balance constitutes Class IV staff.

(b) The number of scheduled castes employees excluding Class IV staff is 1 Officer, 5 Inspectors and 18 Clerks. Information about Class IV staff is being collected and will be laid on the table of the House.

(c) Yes, Sir.

(d) The number of Inspectors recruited recently is six of whom 5 belong to the Scheduled Castes. Selection was made by an *ad hoc* Committee consisting of the Commissioner of Income-tax, Lucknow and two Assistant Commissioners of Income-tax, from among candidates who—

(i) in the case of vacancies reserved for members of the Scheduled Castes and scheduled tribes, responded to an advertisement in the local paper or were recommended either by certain recognised Institutions representing the Scheduled Castes and Scheduled Tribes, or by the Regional Director of Resettlement and Employment, Lucknow; and

(ii) in the case of unreserved vacancies, were sponsored by the Employment Exchange.

श्री रूप नारायण : क्या मैं जान सकता

हूँ कि जो पांच इन्स्पेक्टरों इस विभाग में लिये गये हैं उन में से तीन को रिजर्व करने के लिये कंसीडर किया जा रहा है ?

Shri M. C. Shah: I have not followed the question.

Mr. Speaker: Out of the five people selected—the hon. Member will correct me if I misinterpret him—there is some information with him which says that three are likely to be reverted. Have I understood him correctly?

Shri M. C. Shah: Out of the six vacancies five people from the Scheduled Caste have already been accepted.

Mr. Speaker: Will the hon. Member repeat his question.

श्री रूप नारायण : क्या मैं जान सकता

हूँ कि, जो ६ वेकेंसी हुई थीं और जिन में से कि पांच शेड्यूल्ड कास्ट्स के लिये रिजर्व थीं, उन रिजर्व वेकेंसीज में जो पांच इन्स्पेक्टरों लिये गये थे, उनमें से कुछ को रिजर्व करने का विचार किया जा रहा है ?

Shri M. C. Shah: No, Sir.

श्री कृष्ण नारायण : यह जो सेलेक्शन हुआ था वह सिर्फ एम्प्लायमन्ट एक्स्टेंशन के जरिये हुआ था या कि बाहर से भी कैंडिडेट मांगे गये थे ?

Shri M. C. Shah: As I said, from the applicants who responded to an advertisement in the local paper and some who were recommended either by certain recognised institutions representing the Scheduled Castes and Scheduled Tribes, or by the Regional Director of Resettlement and Employment, this *ad hoc* Committee selected these five candidates.

श्री कृष्ण नारायण : इन्स्पेक्टरों की जगहें सिर्फ ४८ बताई गई हैं जब कि आफिसर्स की ९२ बताई गई हैं। क्या मैं जान सकता कि इस विभाग में इन्स्पेक्टरों कम क्यों रखे गये हैं ?

Shri M. C. Shah: What was the last line?

Mr. Speaker: Why is the number of inspectors so much less?

Shri M. C. Shah: That I have already given. The number was less for the last few years and, therefore, in order to make up the required quota this time, out of the six vacancies, five inspectors were taken. The number was less and, therefore, 16-2/3 per cent. of the vacancies allowed for direct recruits is reserved for members of the Scheduled Castes and 5 per cent. of the vacancies for members of Scheduled Tribes. As that proportion was not there, this time out of six vacancies, five were taken.

Shri Velayudhan: In answer to part (d), may I know, out of this number how many are gazetted posts for Scheduled Castes?

Shri M. C. Shah: These are posts of inspectors and they are not gazetted officers.

INCOME-TAX APPELLATE TRIBUNAL

*2013. Shri K. C. Sodhia: Will the Minister of Law be pleased to state:

(a) the total number of Benches of the Income-tax Appellate Tribunal working at present and which of them are not permanent bodies;

(b) the total number of cases decided by them during 1953-54;

(c) the average time taken for a case; and

(d) which are the authorities against whom appeals are taken?

The Minister of Law and Minority Affairs (Shri Biswas): (a) The Income-tax Appellate Tribunal consists of eight Benches, two at Bombay, two at Madras and one each at Calcutta, Delhi, Allahabad and Patna respectively. Six Benches are on a permanent footing and the remaining two, *viz.*, the Patna Bench and the additional Madras Bench are temporary.

(b) The total number of cases decided by all these Benches during 1953-54 was 10,162.

(c) Precise information is not available. I understand that due to heavy work the Bombay Benches normally dispose of appeals within 10 or 12 months of institution and the time taken in other places is normally less.

(d) Appeals are taken to the Tribunal against the orders of the Commissioners of Income-tax, the Appellate Assistant Commissioners of Income-tax and the Excess Profit Tax Officers.

Shri K. C. Sodhia: Of how many Members does each tribunal consist?

Shri Biswas: Each Bench consists of two Members